

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:1123
ANSWERED ON:13.07.2009
CHECK ON UNSOLICITED CALLS
Singh Shri Rakesh

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the mobile service provider companies have been directed to inform their subscribers the ways to check unsolicited calls;
- (b) if so, the details thereof;
- (c) whether the Bharat Sanchar Nigam Limited (BSNL) proposes to activate its 'Do Not Disturb' service within the 45 days;
- (d) if so, whether the Government proposes to reduce this period and introduce the service at an earlier date; and
- (e) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT)

- (a) & (b) Sir, the mobile service provider companies have been directed to give due publicity regarding "National Do Not Call (NDNC) Registry" including procedure of registration in the NDNC Registry through various means for general information to the public.
- (c) Sir, as per the provisions contained in the Telecom Unsolicited Commercial Communications (UCC) Regulations, 2007 (4 of 2007) dated 5th June 2007 issued by the Telecom Regulatory Authority of India (TRAI), the service providers (including BSNL) are required to get the subscriber number listed in the NDNC Registry within 45 days of receipt of request.
- (d) No, Sir.
- (e) Does not arise in view of (d) above.